

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

Original Application No: 289/2010

This, the 24TH day of August, 2012

HON'BLE MR. JUSTICE ALOK KUMAR SINGH, MEMBER (J)

Sushil Bhalla aged about 57 years son of late Sri R.S. Bhalla resident of 21, Shyan Nagar, Khurram Nagar, Lucknow (posted as Superintendent in Regional Passport Office, Govt. of India, Ministry of External Affairs, Lucknow).

Applicant.

By Advocate: Sri Prashant Singh for Sri R.C.Singh

Versus

1. Union of India through Secretary, Ministry of External Affairs, Sough Block, New Delhi-110001.
2. Chief Passport officer-cum-Joint Secretary, Govt. of India, Ministry of External Affairs, (CPV Division) , Patiala House, Annexie ,Tilak Marg, New Delhi.
3. Under Secretary (PVA), Govt. of India, Ministry of External Affairs (CPV Division), Patiala House Annexie, Tilak Marg, New Delhi.
4. Passport Officer, Regional Govt. of India, Ministry of External Affairs, Lucknow.

Respondents.

By Advocate: Rajendra Singh

ORDER

By Hon'ble Mr. Justice Alok Kumar Singh, Member (J)

Heard and perused the material on record.

2. This O.A. was filed impugning the transfer order dated 9.7.2010 issued by respondent No.3, by means of which, the applicant was transferred from Regional Passport Office, Lucknow to Passport Office, Bhopal.
3. Vide order dated 14.7.2010, status quo in respect of the applicant was directed to be maintained.
4. Pleadings have been exchanged in this case.
5. The learned counsel for applicant says that in fact this O.A. has now become in-fructuous. He refers to para 3 of Supplementary Affidavit dated 6.9.2011 wherein it has been averred that during the pendency of the present O.A., the

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applicant has been promoted to the post of Passport Granting Officer (Group B Gazetted) w.e.f. 16.12.2010 vide office order dated 5.1.2011 issued by respondent No. 4 (Annexure S-1).

Learned counsel for applicant therefore, submits that on account of his promotion, the impugned transfer order dated 9.7.2010 which shows him as Superintendent has become in-fructuous.

Learned counsel for other side has nothing to say substantial in this regard.

6. In view of the above, this O.A. stands disposed of having become in-fructuous. No order as to costs.


24.8.12

**(JUSTICE ALOK KUMAR SINGH)
MEMBER (J)**

HLS/-